

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
RAJYA SABHA
QUESTION NO 09.11.2010
ANSWERED ON
SIGNING OF AGREEMENT ON FUNDING OF NACO .

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Shri Nand Kumar Sai

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :-

- (a) whether India and the Global Fund to fight AIDS, Tuberculosis and Malaria have signed any agreement for US grant to support the continuation of flagship programme of National AIDS Control Organisation (NACO);
- (b) if so, the details thereof;
- (c) the details of the terms and conditions of the said grant; and
- (d) the manner in which Government proposes to utilize the said grant in the country?

ANSWER

THE MINSITER OF STATE FOR HEALTH & FAMILY WELFARE

(SHRI DINESH TRIVEDI)

(a) to (d) India and Global Fund have signed the following agreements relating to prevention and control of HIV/AIDS under which Global Fund grants are received as external aid in the fight against HIV/AIDS. These are Global Fund grants and not US grants:

(i) GFATM Round – II (01.05.2004-30.04.2009) for implementation of programme for Prevention of Parent to Child Transmission(PPTCT) of HIV/AIDS totaling US \$ 92.70 million;

(ii) GFATM Round – III (1/12/2005-31/12/2009)for HIV/TB collaborative activities totaling US \$ 14.82 million;

(iii) GFATM Round – IV (01.09.2005-31.03.2010) for provision of Anti-Retroviral Therapy (ART) to people living with HIV/AIDS (PLHA) totaling US \$ 122.66 million;

(iv) GFATM Round – VI (01.07.2007 – 30.06.2012) for providing Care, Support & treatment services to people living with HIV/AIDS for an amount of US \$ 161.72 million;

(v) GFATM Round – VII (01.09.2008-31.08.2010) for establishing rural out-reach through Link worker scheme (LWS) at a cost of US \$ 8.33 million;

(vi) RCC- II(Dec 09-Nov 2012) for continued support for scaling up of Integrated Counseling and Testing Services(ICTC), PPTCT and HIV/TB collaborative activities for US \$ 128.40 million. These agreements with the Global Fund are based on mutually agreed physical targets and budgets. Disbursements under these grants are initially made in advance and subsequent advances are regulated based upon the utilization reported. These grants are not in the form of loans and as such do not bear interest nor is repayment required.